

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:446
ANSWERED ON:14.07.2014
CHANGES IN INDUSTRIAL DISPUTES ACT
Noor Smt. Mausam

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to amend the Industrial Disputes Act, 1947, for easier retrenchment of workers in the National Investment and Manufacturing Zones (NIMZs);
- (b) if so, the reasons therefor along with the measures taken/proposed to be taken for redressal of grievances of workers who would be terminated without notice and compensation;
- (c) whether the Government proposes to provide legal recourse if the employers renege on the mandatory requirement of providing alternative employment to the terminated workers in the same zone;
- (d) if so, the details thereof; and
- (e) the legislative measures presently available concerning NIMZs in the said situation?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a): Tripartite consultations are being held for amendment in the Industrial Disputes Act, 1947 in regard to National Investment and Manufacturing Zone (NIMZ) as proposed in National Manufacturing Policy.
- (b) to (e): Does not arise in view of (a) above.